

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/MP/2026

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.

Petitioner : NLCIL

Respondent : TNPDC and 15 others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Duthala Tulasu Kumar, NLCIL
Ms. Preethi C C, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

At the outset, the learned counsel for the Respondent, TNPDC, requested for time to file its reply in the matter. Learned counsel for the Petitioner opposed the request, submitting that the Respondent, KSEB, has already filed its reply and that, on the previous date of hearing, the matter had also been adjourned at the request of the Respondent, TNPDC, for filing its reply.

2. The Commission, after hearing the parties, permitted the Respondent, TNPDC, to file its reply, as a final opportunity, on or before **10.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **20.8.2026**.

3. The Petition shall be listed for hearing on **8.9.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

